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Among All IITs, IIMs, Central, State, Private & Deemed Universities in India



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INSTITUTE OF MEDICAL AND TECHNICAL SCIENCES
(Declared as Deemed to be University under Section 3 of UGC Act 1956)

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RULE BOOK



5th JUS AMICUS

SAVEETHA SCHOOL OF LAW

NATIONAL MOOT COURT COMPETITION
2024

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I. ORGANIZATION OF THE COMPETITION

1. ADMINISTRATION

- a. The 5thJUS AMICUS Moot Court Competition shall be administered by Saveetha School of Law, SIMATS, Chennai, Tamil Nadu.
- b. The Competition is scheduled to be held between the 1st - 3rd of February 2024 in an offline format.
- c. Professor Dr. Asha Sundaram, Principal, Saveetha School of Law, shall be the 'National Coordinator' of the Competition.

2. LANGUAGE

- a. All oral and written submissions are required to be made in English, which shall be the official language of the competition.

3. STRUCTURE OF THE COMPETITION

- a. The Moot Competition shall comprise two stages.

i. Stage I: Memorial Screening round.

- This shall be open to 100 teams which register for the Competition, based on a first-come-first serve basis. The results of this round shall be based on the evaluation of memorials and shall determine the 30 teams which will proceed to Stage II.

ii. Stage II: Oral Rounds

- The teams which qualify Stage I shall be eligible to participate in the Oral Rounds, which shall comprise of Preliminary Rounds and Advanced Rounds viz. Quarter Finals, Semi-Finals and Finals.
- The Organising Committee reserves the right to increase or decrease the number of teams qualifying to the Oral Rounds. (Subject to discretion of the Organising Committee, more than 30 teams or less may be qualified to the Oral Rounds based on the closeness of scores as well as the number of participants)

4. INTERPRETATION OF RULES

- a. The National Coordinator shall serve as the final arbiter of the implementation and interpretation of the Rules.
- b. The Competition shall be conducted in accordance with these Rules. All Participating Teams shall be **presumed to have read and adhere to these Rules.**

II. PARTICIPATION & ELIGIBILITY

5. ELIGIBILITY

- a. The Competition is open to students currently enrolled in LL.B. Degree Courses (3 year/5 year) recognized by the Bar Council of India.
- b. A team is not permitted to have members from more than one institution.
- c. The maximum number of teams from an institution shall not exceed 3.

6. TEAM COMPOSITION

- a. Each team shall comprise of a minimum of two members wherein both the members will be required to perform the role of speaker.
- b. Teams may comprise a maximum of three members, wherein two members shall perform the role of a speaker and one member shall perform the role of a researcher. In case a team has only two members, one of the members will have to perform the role of a researcher.
- c. In case the team comprises two members only (as mentioned in Rule 6a above), one of the two members will be required to perform the role of a researcher in the researcher's test, in addition to both of them playing the role of a speaker.
- d. The substitution of any Team Member is not allowed after the registration deadline except in extenuating circumstances and only with permission of the organizers.
- e. A researcher may be allowed to argue instead of a speaker only with the permission of the bench.

7. REGISTRATION

a. Procedure for Registration:

- i. Interested teams can register for the competition by filling up the registration form. The link to the form is <https://forms.gle/jYTkAUEpV9arCZPe8>
- b. While filling the Registration Form, the teams have to choose a primary contact person, alternatively called a 'Point of Contact' ("POC"). All communications concerning the Competition will be sent by an e-mail to the nominated contact person.
- c. The nominated contact person shall convey all the information to the team. The teams must also mention the e-mail of either the respective committee or the head/dean of the institution in the Registration Form.
- d. After submission of the Registration Form, a mail confirming the provisional registration will be sent to the respective committee or head/dean of the institution.

- e. Prior payment of Registration Fees is required in order to fill out the Final Registration Form.
- f. The last date for completion of all the registration formalities is before 15th December 2023 (11:59 P.M. IST).
- g. The confirmation of Registration will be notified to the teams by the Organizers, after the completion and verification of all the Registration formalities.
- h. The team will also be provided with a Team Code. In any stage of the competition, a team must be identified only by the allotted team-code.
- i. All team members must refrain from disclosing the identity of their institution at any time in any manner during the course of their participation in the competition. Non-compliance to this rule shall lead to severe penalty or disqualification as determined by the organizers. The decision of the National Coordinator in this regard shall be final.

8. PAYMENT OF REGISTRATION FEE

- a. The Registration Fee is **INR 4000**. Registration Fee is mandatory for all teams. [One month access to the SCC Online Web Edition to all participants will be provided for preparation]
- b. The Accommodation Fee is **INR 2,000 per team**. Accommodation Fee is mandatory for the teams that partake in the Oral Rounds of the Competition [which would include food, stay at resort and the travel from the resort to college for 3 days].

NOTE: The local teams (From Chennai only) can contact the coordinators with respect to the Accommodation.

- c. Once the Registration or the Accommodation fee is received by the Organising Committee, it will not be refunded in any circumstance.

- e. The account details are:

Account Name: Saveetha School of Law CME

Bank Name: Karur Vysya Bank

Account No.: 1248135000002593

Branch: PH Road

IFSC Code: KVBL0001248

III. CLARIFICATIONS

- a. For the purpose of seeking clarifications, participants can fill out the Google form using [this link](#).
- b. The deadline for sending clarifications is 11:59 PM IST, 17th December 2024. Answers to the clarifications sought shall be released on 21st December, 2024.

IV. MEMORIAL EVALUATION ROUND

9. MEMORIAL SUBMISSION

- a. Every team which has successfully registered for the competition is required to prepare two memorials:
 - i. Memorial on behalf of the Petitioner(s)
 - ii. Memorial on behalf of the Respondent(s)
- b. All teams are required to send soft copies of their memorials for Stage I: Memorial Screening round before 4th January 2024 (11:59 P.M. IST) through a google form that will be shared.
- c. A penalty of 1 point every 2 hours on each memorial shall be imposed for any submission made post the deadline specified. Memorials submitted 12 hours beyond the specified deadline shall not be evaluated.
- d. The memorials which are submitted for the memorial elimination round shall be considered final. After completing the Competition, the Organizers reserve the right to use the memorials as they deem appropriate.

10. MEMORIAL FORMAT

- a. All soft copies of the Memorial submitted must be in Microsoft Word Document format (.doc/.docx). The teams are allowed to submit the PDF format along with the MS Word Document format, but not solely.
- b. Each memorial should be contained in a single file with the name of the file being the allocated team code followed by the first letter of the party whose arguments are presented in that Memorial, i.e., an 'R' for Respondent(s) and 'P' for Petitioner(s). For instance, the respondent(s) memorial of team code 10 should be named as '10R'.
- c. All pages of the Memorial must be of A4 size, with 1-inch margin on each side.
- d. The font style and size of the text of all parts of the Memorial, excluding the Cover Page shall be Times New Roman, size 12, 1.5-line spacing. The Footnotes shall be in Times New Roman, size 10, single (1) line spacing.
- e. Penalties
 - i.
 - ii.
 - iii.
 - iv.

Non-compliance with sub-rule (a) and (b) shall result in a penalty of 5 points. Non-compliance with sub-rule (c) and (d) shall result in a penalty of 1 point per page.

Plagiarism of more than 20% will attract a penalty of 1 point, on every 5 % plagiarism. There shall be a cap on maximum penalties which shall not transcend 20 points in any case.

11. MEMORIAL CONTENT

a. The Memorials are required to contain the following sections:

- i. Cover Page
- ii. Table of Content
- iii. Table of abbreviations
- iv. Index of Authorities
- v. Statement of jurisdiction
- vi. Statement of Facts
- vii. Issues Raised
- viii. Summary of Arguments
- ix. Arguments Advanced
- x. Prayer

b. The section on Arguments Advanced shall not exceed 30 pages. Non-compliance shall result in a penalty of 1 point for every additional page.

c. The memorial as a whole shall not exceed 50 pages including the cover page. Non-compliance shall result in a penalty of 3 points for every additional page.

d. The citation format should follow the 20th edition of the Bluebook. Speaking footnotes and endnotes are not allowed. Non-compliance shall result in a penalty of 1 point for each error.

e. The Cover page of the memorial must contain the team registration code in the upper right-hand corner, followed by a 'P' for the Petitioner(s) Memorial, or an 'R' for the Respondent(s) Memorial.

Non-compliance shall result in a penalty of 2 points.

12. MEMORIAL EVALUATION

a. Each Memorial shall be evaluated out of 200 points by an evaluator. The criteria for evaluation are as follows:

Parameters Maximum Points

- Knowledge of Law and Facts-50 Points
- Proper and Articulate Analysis- 50 Points
- Extent and Use of Research- 40 Points
- Clarity and Organization- 40 Points
- Grammar and Style- 20 Points

13. QUALIFICATION OF MEMORIALS

a. After evaluation of the memorials submitted, the top 30 teams on the basis of their total scores in Stage I: Memorial Screening round shall qualify to Stage II: Oral Rounds.

b. The results of Stage I: Memorial Screening round shall be declared on 8th January 2024.

c. The teams that qualify Stage I will be required to confirm their participation in Stage II by filling the confirmation form sent to them by an e-mail before 10th January 2024 (11:59 P.M. IST). In the event where a team fails to confirm participation within the specified timeline, invitations to other teams will be issued on the basis of the scores of Stage I.

V. ORAL ROUND PROCEDURES

14. GENERAL PROCEDURE:

- a. The oral rounds shall be conducted physically at the campus premises of Saveetha School Of Law and consist of preliminary rounds, quarterfinals, semi-finals and final rounds.
- b. The preliminary rounds shall consist of Preliminary Round-I (“Prelim-I”) and Preliminary Round-II (“Prelim-II”)
- c. The team representing the Petitioner(s) shall submit their arguments first, followed by the team representing the Respondent. Upon completion of the arguments, the Applicant shall have the option of submitting rebuttals, followed by the Respondent. Sur-rebuttals shall/shall not be permitted, subject to the discretion of the judges.
- d. The student councils may state their names during the oral rounds but are not allowed to reveal the name of the institution and must use the Team Code in all circumstances otherwise.
- e. The memorials shall be exchanged after the Inaugural Ceremony for the preliminary rounds. Memorial exchange for further rounds shall be done a reasonable time ahead of each advanced round, as the OC decides.

15. PROCEDURES FOR ORAL SUBMISSIONS:

- a. Each team will be allotted 30 minutes to present their case. This shall include time allotted for arguments advanced, rebuttals and sur-rebuttals.
- b. Each team will be allotted 45 minutes to present their case in the semi-final and final rounds of the moot.
- c. The division of time between the two speakers is up to the discretion of the team, however, each speaker must speak for a minimum of 10 minutes.
- d. Before the Oral Round begins, the team must inform the manner in which the team wishes to divide its total time between its (i) first speaker, (ii) second speaker, and (iii) the rebuttal (for Petitioner) or surrebuttal (for Respondent).
- e. The oral arguments should not extend beyond the issues in the memorials.
- f. The researchers are also required to attend the oral rounds.

g. **Dressing:** The Participants may be dressed in a formal courtroom attire. If any participant cannot access formal dress code, they may be allowed to be dressed in appropriate formal outfit which can be reasonably considered to the occasion.

h. It is **not mandatory to submit a compendium**, but if you do so it is mandatory to do so in a PDF format and the guidelines for it are:

i. To avoid unnecessary bulk, it is required that in the compendium for the book/case or any other resource that you are citing, you shall have the first page of the resource and the relevant pages only.

j. The responsibility of making a coherent, accessible compendium folder lies with the teams. An index for the compilation (at the beginning of the file/folder) is also mandated.

k. The teams are required to name their files in the following format: C- 'Team Code'-Side. For example, the Respondent compendium of team code 10 should be named as 'C10R'.

l. The organizing committee bears no responsibility due to any issues caused to judges in finding a relevant document or page.

m. Maximum marks for the oral rounds shall be 100 marks per speaker per judge.

n. The oral rounds shall be evaluated out of 100 marks and the basis for evaluation shall be as follows:

Parameters Maximum Points

Knowledge of Law and Facts- 20 Points

Application of Law to Facts- 20 Points

Ingenuity and Ability to Answer- 20 Points

Style, Poise, Courtesy and Demeanour- 20 Points

Time Management- 10 Points

Organization- 10 Points

o. The decision of the judges with regard to the outcome of the rounds shall be final.

16. PRELIMINARY ROUNDS

- a. All the teams that qualify Stage I: Memorial Evaluation Round shall be eligible to participate in the preliminary rounds.
- b. There shall be two preliminary rounds. Each team shall argue in both the rounds, once as Petitioner(s) and once as Respondent.
- c. In the Preliminary rounds, the memorial scores of the teams will be used to determine the match-ups; a power match-up system (Team 1 v Team 24, Team 2 v Team 23...) and a slide match-up system (Team 1 v Team 13, Team 2 v Team 14...) shall be used for the first and the second round respectively.
- d. Each round shall be decided through the allocation of a total of 6 round points, with all points being awarded on the basis of the Oral Scores of the teams.
- e. A bench of two-judges will judge each round in the Preliminary Rounds.
- f. No team shall face the same bench more than once in the preliminary rounds.
- g. A total of 3 points per judge will be allocated for the Preliminary Rounds. For each judge, if the cumulative Oral Score of one Team exceeds the cumulative Oral Score of the other Team by 10% of the higher cumulative Oral Score, then the Team with the higher cumulative Oral Score will be awarded 3 points and the other team with 0 points. If such difference is less than 10%, then the Team with the higher score will be awarded 2 points and the other Team will be awarded 1 point. In the case of a tie, the teams will be awarded 1.5 points each for that judge
- h. The marks given by all the judges will be cumulatively added to determine the Best Speaker.

17. QUARTER-FINALS

- a. Top 8 teams with the most points shall qualify in the Quarter-finals. In case of any tie, the memorial marks shall be referred.
- b. For the Quarter Final Round shall be conduct according to draw of lots.

18. SEMI-FINALS

- a. The winning Team in each of the four Quarter Final Rounds shall advance to the Semi Final Rounds.
- b. In Semi Final Rounds, the pairings shall be as follows, with reference to the match numbers: the winner of Match 1 versus the winner of Match 4; and the winner of Match 2 versus the winner of Match 3.

19. FINALS

- a. The winning team from each of the two semi-final rounds shall advance to the final round.
The winner of the final round shall be declared the winner of the competition.

VI. RESEARCHER'S TEST

- a. The researcher's test is conducted for the assessment of researcher from each team who is required to appear for the same. In case the team comprises of two members only, one of the two members will be required to perform the role of a researcher in the researcher's test, in addition to both of them playing the role of a speaker. The researcher scoring the highest in researcher's test shall be chosen as the Best Researcher.

VII. AWARDS

- a. **Winning Team Award:** The winning team will receive a trophy and cash prize of INR 50,000.
- b. **Runners-Up Team Award:** The runners-up team will receive a trophy and cash prize of INR 25,000.
- c. **Best Speaker** will receive a trophy and cash prize of INR 10,000.
- d. **Best Memorial winning team**-will receive a trophy and a cash prize of INR 10,000.
- e. **Best Researcher** will receive a cash prize of INR 10,000.
- k. All participating teams will be provided with a Hard copy certificate of participation or a certificate of merit, in accordance with the performance of the team.

VIII.SCOUTING

a. Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited. Scouting by any team shall entail instant disqualification.

IX.ANONYMITY

- a. The student counsels may state their names during the oral rounds and must use the Team Code. All team members must refrain from disclosing the identity of their institution at any time and in any manner during the course of their participation in the competition.
- b. Non-compliance with this Rule will result in immediate disqualification of the team. The decision of the National Coordinator in this regard shall be final.

X. DECISION OF THE JUDGES SHALL BE FINAL

- a. The decision of the judges with regard to the outcome of the rounds shall be final.

XI.ACCOMMODATION, FOOD AND TRANSPORT

- a. Accommodation and food shall be provided to all teams by Saveetha School of Law from the evening of 1st February 2024 to the noon/evening of 3rd February 2024.
- b. The Travel Details Form must be duly filled and sent by the teams shortlisted for Stage-II whenever sent by the organisers.

XII. MISCELLANEOUS

- a. All rules are subject to changes as the OC might deem fit to introduce at any stage of the competition.
- b. Communication made through any channel having official nature and attribution to the organising committee shall be considered intimation. Teams are requested to be cognisant of any announcements we make, therefore.

PATRON IN CHIEF AND CONVENOR

Prof. (Dr.) Asha Sundaram,
Principal, Saveetha School of Law.

FACULTY CONVENOR

Mrs. Girija Anil,
Dean of Students, Saveetha School of Law.

FACULTY COORDINATOR

Mr. Arun Kumar,
Assistant Professor, Saveetha School of Law.

**CLARIFICATIONS REGARDING THE COMPETITION CAN
BE SOUGHT FROM:**

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